

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.27/(MAH)/2013

CORAM: Present: SHRI M.K.SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: Mr. Birenbhai R. Panchal
V/s.
M/s. Eyelid Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	AJAY KUMAR	Practising Company Secretary for Respondent No. 1	

ORDER

C.P. No. 27/111/NCLT/MB/MAH/2013

1. The Learned Representative of the Petitioner is absent.
2. The Learned Representative of the Respondent is present.
3. Even on the last occasion the Petitioner remained absent although the opportunity was granted by Recalling the Order of the CLB to represent this matter.
4. Today the Respondent is seeking time on the ground that an Appeal is to be preferred before the NCLAT. Now the matter is listed for hearing on **16.10.2017.**

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5. However, the Learned Counsel of the Respondent is directed to inform the next date of hearing and that in case of non-appearance from the side of the Petitioner the Petition shall be dismissed for want of prosecution.
6. This Order copy can be annexed with the Notice of Intimation about the next date of hearing by the Learned Counsel.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
07.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)